

above price control, charged 17 per cent to 20 per cent higher than the prices allowed under the control scheme ; and

(e) if so, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) :** (a) While production of cotton textiles was being regulated under the Cotton Textiles (Control) Order, 1948, there was no price control on cotton textiles on statutory basis from September 1960 to October 1964.

(b) Yes, Sir.

(c) to (e). In the absence of statutory price control, the question of Central Government launching prosecution against any party alleged to have charged higher prices of cloth did not arise. However, certain aspects of this matter are at present before a Court of Law.

**Permit for Import of Wool issued to Himachal Pradesh Government**

5807. **SHRI S. A. AGADI :** Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that a permit for import of wool was issued to the Himachal Pradesh Government by the Textile Commissioner, Bombay ;

(b) if so, the quantity of wool, worsted weaving yarn and hosiery yarn imported on various occasions since 1967-68 ;

(c) whether the quantity of wool so imported was subsequently allowed to be transhipped to Punjab ;

(d) if so, the grounds on which the wool was permitted to be imported by the Himachal Pradesh Industries Department for weaving and hosiery units ;

(e) the circumstances which prompted Government to change the stipulated conditions ;

(f) whether the Textile Commissioner,

Bombay was consulted before the relaxation of these conditions ; and

(g) whether this relaxation after the issue of permit is in consonance with the regulations for the import of raw materials laid down by Government ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) :** (a) An allocation of Rs. 12.5 lakhs worth of imported wool was made by the Central Government to the Himachal Pradesh Government for the period April-September 1968. This quota was to be distributed to handlooms in Himachal Pradesh which had previously been using imported wool. The permit was not for import of wool by the Industries Department of Himachal Pradesh Government but for its allocation out of wool imported through the State Trading Corporation who import all wool required in the country since its canalisation in November 1967.

(b) Imports of worsted weaving yarn and hosiery yarn are not allowed. No quantity of wool allocated has so far been delivered to the Government of Himachal Pradesh.

(c) to (g). Do not arise.

**Tariff Concessions by European Common Market**

5808. **SHRI HIMATSINGKA :** Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether only fresh moves had been made during the last 6 months to secure concessions in tariffs from the European Common Market for safe-guarding and securing interest of Indian exports to European Common Market ; and

(b) if so, the particular items in respect of which such concessions were sought and to what extent and the response of the E.C.M thereto ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) :** (a) and (b). The Government of India have been making requests on a

continuous basis to the E. E. C. for reduction/elimination of tariff and non-tariff barriers on items of particular export interest to India.

Besides the continuance of tariff suspension measures to several Indian products, the Community has announced recently the suspension of customs duty on unground pepper (for non-industrial purposes) from 17 per cent to 10 per cent and on unground pepper (for Industrial purposes) from 17% to 0.

Discussions are currently taking place on jute goods, coal products and selected handicrafts.

**राज्य व्यापार निगम द्वारा कच्चे माल का आयात**

5809. श्री क० बि० मधुकर : क्या बदेशिक व्यापार तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत के उद्योगपतियों ने आयात के मामले में राज्य व्यापार निगम की बढ़ती हुई गतिविधियों का विरोध किया है ;

(ख) यदि हां, तो क्या आयात के क्षेत्र में राज्य व्यापार निगम की गतिविधियों के विस्तार को सीमित करने का सरकार का विचार है ;

(ग) यदि हां, तो सरकारी क्षेत्र के व्यापार तथा पूंजी पर उसका क्या प्रभाव होने की सम्भावना है ; और

(घ) क्या यह भी सच है कि निहित स्वार्थों तथा शक्तियों द्वारा भारत में सरकारी क्षेत्र में ऐसे विस्तार को रोकने के लिये संगठित प्रयत्न किये जा रहे हैं ?

बंदेशिक व्यापार तथा पूर्ति मंत्रालय में उप-मन्त्री श्री चौधरी राम सेवक : (क). ऐसे अम्यावेदन मिले हैं, जिनमें उन कठिनाईयों का

उल्लेख किया गया है, जो औद्योगिक कच्चे माल के सभी आयातों को केवल राज्य व्यापार निगम के माध्यम से ही किये जाने पर उत्पन्न हो सकती हैं ।

(ख) जी नहीं ।

(ग) प्रश्न नहीं उठता ।

(घ) ऐसे अम्यावेदनों के अलावा, सरकार को इसकी कोई जानकारी नहीं है कि राज्य व्यापार निगम के कार्यों के विस्तार को रोकने के लिये कोई संगठित प्रयत्न किये जा रहे हैं ।

**National Satellite for Communications and Television System**

5810. SHRI K. N. PANDEY :  
SHRI V. NARASIMHA RAO :

Will the PRIME MINISTER be pleased to state :

(a) whether any progress has been made for setting up of the National Satellite for Communication and Television system ;

(b) whether the Experts Committee has finalised its report in this context ; and

(c) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (c). The Study Group on National Satellite for communication and Television has submitted an Interim Report which is still under discussion and study.

**Import of Synthetic Fibre and Stainless Steel Utensils from Nepal**

5811. SHRI K. N. PANDEY : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state the steps taken to limit the imports of synthetic fibre and Stainless Steel utensils from Nepal ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : As a result of the discussions